

**Central Administrative Tribunal
Principal Bench**

OA-124/2017

New Delhi, this the 14th day of December, 2017

Hon'ble Mr. Uday Kumar Varma, Member (A)

Neeraj Aneja, Superintendent,
Aged about 53 years
S/o Late Shri Madan Lal Aneja
R/o 23A, Raavi Apartments,
Vikas Puri, New Delhi-18.Applicant

(By Advocate: Shri M.K. Bhardwaj)

Versus

1. Union of India,
Through its Secretary,
Ministry of Finance,
Department of Revenue,
North Block,
New Delhi-110 001.
2. Central Board of Excise and Customs,
Through Chairman,
North Block,
New Delhi-110 001.
3. The Chief Commissioner,
O/o the Commissioner of Central Excise,
Cadre Controlling Authority: Delhi Zone,
C.R. Building,
I.P. Estate,
New Delhi-110 002.
4. The Commissioner,
Central Excise Audit 1,
C.R. Building,
I.P. Estate,
New Delhi-110 002. ..Respondents

(By Advocate: Shri Amit Kumar)

ORDER (ORAL)

At the outset, learned counsel for the applicant submits that he seeks permission to withdraw this OA.

2. In view of this, OA has become infructuous and is dismissed having been withdrawn.

(Uday Kumar Varma)
++ Member (A)

/ns/